

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT – II)**

**Item No. 206**  
**IB-411/ND/2022**

**IN THE MATTER OF:**

**Karur Vysya Bank**

... **Applicant/Petitioner**

**Versus**

**Sourabh Goel**

... **Respondent**

**Under Section: 95 of IBC, 2016**

**Order delivered on 01.07.2024**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ**  
**HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant** : Advocates Vijay Kumar and Rekha Anand

**For the Respondent** :

**Hearing Through: VC and Physical (Hybrid) Mode**

**ORDER**

Mr. Bansal, Ld. Counsel appearing for the RP submitted that since the PG has not approached the RP to offer any repayment plan, the ramification would be, as if no repayment plan has been submitted by the RP and he would be filing an application under proviso to Section 106 of IBC, 2016 read with proviso to Section 114(1) of the Code. At his request, the hearing is deferred to 18.09.2024.

It is made clear that the next date has been fixed, just to keep a vigil on the affairs of IRP and it would not mean that the RP should not file the required application before said date.

List the matter on 18.09.2024.

**Sd/-**

**(SUBRATA KUMAR DASH)**  
**MEMBER (T)**

**Sd/-**

**(ASHOK KUMAR BHARDWAJ)**  
**MEMBER (J)**